

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A.5/97 with MA/32/97

O.A.NO. 164/92
T.A.NO.

DATE OF DECISION 12.8.97

Union of India & Ors.

Petitioner

Mr.A.S.Kothari

Advocate for the Petitioner [s]

Versus

Shri Sushil Kumar Shukla

Respondent

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan

: Member (A)

The Hon'ble Mr.T.N.Bhat

: Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

1. Union of India Through:
The General Manager,
Western Railway,
Churchgate, Bombay.
2. Divisional Railway Manager,
Rajkot Division,
Western Railway, Rajkot.
3. Sr.Divisional Operating Supdt.,
Western Railway, Rajkot Division, Applicants
Rajkot. (Ori: Respondents)

(Advocate: Mr.A.S.Kothari)

Versus

Sushil Kumar Shukla
Add: Radha Krishna
8, Gayak Wadi,
Rajkot.

: Respondent)
(Ori.Applicant)
12/8/97

(Decision by Circulation)

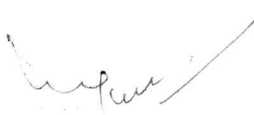
R.A.5/96 with
MA/32/97 in
O.A.164/92

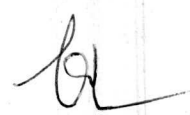
Date:12/8/97

Per: Hon'ble Mr.V.Radhakrishnan : Member (A)

In this R.A. filed by the respondent -
Railways no error apparent on the face of record
has been brought out by them. Accordingly, we
see no reason to review our judgment dated 23.8.96.
Hence, R.A. is rejected.

Since the R.A. is disposed of M.A. 32/97
for condonation of delay does not survive.


(T.N.Bhat)
Member (J)


(V.Radhakrishnan)
Member (A)

Date

Office Report

ORDER

11.12.97

The Judgment ops in
relevant cases called 16/12
& 24/12/97 did. 23/8/96
& 12/8/97 susp. case
kept on this file.

Mr.R.R.Tripathi not present today also.

Mr. Shevde says that he has not been able to
get the details and he will make further efforts
to find out the details. Registry also may try
to locate the relevant case i.e. O.A & R.A
stated to have been filed keeping in view the
fact that the judgment was rendered on 23.8.96.

adjourned to 27.1.1998.

(P.C. Kannan)
Member (J)

(V. Ramakrishnan)
Vice Chairman

vtc.

27.1.98

None for the parties. This is also a
Division Bench matter and the Division Bench is
not available in Court No.1 today. Hence,
adjourned to 25.2.1998.

(T.N. Bhat)
Member (J)

vtc.

25.2.98

Being a Division Bench matter, adjourned
to 27.2.1998.

(V. Ramakrishnan)
Vice Chairman

vtc.

27.02.98

Heard both sides. Reserved for orders.

(V. Ramakrishnan)
Vice Chairman

(P.C. Kannan)
Member (J)

Judgment pronounced
today in open
Court
B. Ghosh
C.I.

hki

6-3-98